

DELHI VIDHAN SABHA

Bulletin Part-I

(Brief Record of Proceedings)

Thursday, March 26, 1998/Chaitra 5, 1920 (Saka)

No. 119

2.00 P.M.

Starred Questions

1. Starred Questions Nos. 41 to 44 and Supplementaries thereto were asked and orally answered.

Replies to Q. Nos. 45-60 were laid on the Table.

Constitution of Committee

2. While replying to Question No. 42, Chief Minister suggested that in view of the interest evinced by the Member in the Question, a 3-member House Committee to suggest simplification of procedure for release of MLA fund be constituted. The House agreed with the suggestion.

Short Duration Discussion on Water Supply

3. In view of the interest shown by members from all sides in Question 44 pertaining to Water Supply, Hon'ble Speaker ruled that a separate Short Duration Discussion on water supply be listed on 27th March, 1998 after Question Hour.

Unstarred Questions

4. Replies to Unstarred Question Nos. 64 to 100 were laid on the Table of the House.

Notice of Breach of Privilege

5. Hon'ble Speaker informed the House that he has referred the notice of Breach of Privilege received from Km. Purnima Sethi about the alleged defamatory writing in Journal brought out by DMA to the Privileges Committee for investigation and report.

Contd....2/-

Special Mention

6. Following members raised matters under Rule 287 :

1. Shri Jai Kishan
2. Shri Jeet Ram Solanki
3. Shri Jagdish Lal Batra
4. Shri Inder Raj Singh
5. Shri Shish Pal
6. Shri M.S. Panwar
7. Shri Jai Bhagwan
8. Shri Sahib Singh Chauhan
(Chief Minister intervened in the matter)
9. Shri Suraj Prasad Paliwal
(Chief Minister intervened in the matter)
10. Shri Tek Chand Sharma

7. Shri Deep Chand Bandhu raised a matter regarding a news item in today's newspaper that some illicit liquor is being sold in some popular brands by removing the lids of bottles. While replying, the Minister placed a letter stated to have been written by Shri Mukesh Sharma on the Table recommending allotment of wine shop. The Member questioned the authenticity of the letter and described it as an act of forgery.

Presentation of Report of the Committee on Public Accounts

8. Km. Purnima Sethi presented to the House the Third Report of the Committee on Public Accounts.

Introduction of Bill

9. Prof. Jagdish Mukhi, Minister of Finance and Higher Education introduced 'The Indraprastha Vishwavidyalaya Bill, 1998' after leave of the House was granted.

Contd...3/-

Withdrawal from the House

10. Shri Bhisham Sharma and Shri Jai Kishan were ordered to withdraw from the House after being named by the Hon'ble Speaker for obstructing the proceedings of the House.

Motion

11. Shri Nand Kishore Gard moved a motion that the letter of Shri Mukesh Sharma placed on the Table be forwarded to Crime Branch for investigating its authenticity.

Shri Mukesh Sharma moved an amendment which was negatived.

The Motion of Shri Nand Kishore Garg was put to vote and adopted.

Walk Out

12. The amendment of Shri Mukesh Sharma having been lost, the Congress members staged a walk out.

13. Some members from both side used offensive language against each other. The same were expunged by H.S. Thereafter

Chief Minister appealed to all the members not to trade offensive language in the House, and maintain the dignity and prestige of the House. Shri Jag Parvesh Chandra concurred with Leader of the House. The Chair also expressed sentiments that the decorum and decency of the House must be observed and the leaders should ensure dignified behaviour of their members.

Budget 1998-99

14. Further discussion on the statement of estimated receipts and expenditure of the National Capital Territory of Delhi for the year 1998-99.

Following members took part in the debate:-

1. Shri Jag Parvesh Chandra

5.55P.M. (The House was adjourned till 1400 hours on Friday, the 27th March, 1998).

P.N. GUPTA)
SECRETARY